NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP No. 92 (ND)/2009 RT CP No.203/Chd/Hry/2017

In the matter of:

Ramesh Kumar Gupta & Ors.

...Petitioners.

Versus

M/s Otto International Pvt. Ltd. & Ors.

...Respondents

Present:

Mr. Ramesh Kumar Gupta, petitioner No.1 in person.

Mr. Subhash Chand, petitioner No.2 in person Ms. Alisha Soni, Advocate for respondent No.3.

As per office report, except for petitioners No.5, 6 and 7 the other petitioners have been served but petitioners No.1 and 2 are present and submit that they would engage an Advocate to represent all the petitioners in this case within two weeks. Let the Power of Attorney be filed at least one week before the date fixed. Petitioner No.1 has also made a statement that petitioner No.3 Babu Ram died in the year 2010 or 2011 and this fact be recorded by the registry in the title of the parties.

Notice to all the respondents have been served but there is no representation from any respondent except respondent No.3 for whom Ms. Alisha Soni, Advocate has filed Power of Attorney. It is stated that pleadings are complete and there is also possibility of some settlement. List the matter for arguments on 28.11.2017.

Sd/-(Justice R.P. Nagrath) Member (Judicial)

October 10, 2017